

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

Date of order : 4th March, 1998.

O.A.No. 514/1995.

Kishna Ram S/o Shri Dhola Ram Ji, By Caste Meghwal (SC),
R/o C/o Ramji Rajiv Gandhi Colony, Chandna Bhakar,
Jodhpur, presently working as Helper Khalasi in the office
of Signal and Telecommunication Engineer, Northern
Railway, Jodhpur. ... Applicant.

Versus

1. Union of India Through the General Manager, Northern
Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway,
Jodhpur Division, Jodhpur.
3. The Assistant Personnel Officer, Northern Railway,
Jodhpur.
4. Shri Kistura Ram S/o Shri Teja Ram, Helper Khalasi,
Office of Signal and Telecommunication Engineer,
Northern Railway, Jodhpur. ... Respondents.

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PRESENT :

Mr. S.K.Malik, counsel for the applicant.

Mr. R.K. Soni, counsel for the respondents No. 1 to 3.

None present for respondent No. 4.

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CORAM :

HONOURABLE MR. A.K.MISRA, JUDICIAL MEMBER

HONOURABLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

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PER HONOURABLE MR. A.K.MISRA :

The applicant Shri Kishna Ram has in this application challenged the order Annex. A/1 dated 15.11.1995 by which the person junior to him has been called for Trade Test for the post of Wireless Maintainer-III in the Grade Rs. 950-1500. The applicant, therefore, prayed that the impugned order (Annex. A/1) be declared illegal and the same may be quashed.

2. Vide order dated 12.12.1995 the respondents were directed to allow the applicant to appear in the Trade Test for the post of Wireless Maintainer-III, as per the Notification Annex.A-1. Thereafter, the respondents did not allow the applicant to appear in the Trade Test provisionally. Therefore, the applicant was forced to move Contempt Petition which was registered at No. 16/1996. In that Contempt Petition the respondents submitted that the applicant has been allowed to appear in the Trade Test which had taken place on 20.10.1996 and the result has been kept in the sealed cover. Thereafter, the result of the applicant for the post in question is still in sealed cover.

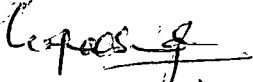
3. After hearing the parties to some extent, we come to the conclusion that the case can be disposed of with the direction that respondents may declare the result of the

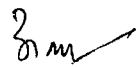
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Trade Test of the applicant for the post of Wireless Maintainer - III conducted on 20th October, 1996 as per the direction of the Tribunal and take all consequential steps as per the result of the Trade Test in accordance with rules within a period of two months from the date of communication of this order.

4. The Original Application is, therefore, disposed of with the above direction. The parties are left to bear their own costs.


(GOPAL SINGH)
Administrative Member


(A.K.MISRA)
Judicial Member

MEHTA